



**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

Original Application No. 42/2023 WZ

MR. OSWALD FERNANDES,

Major in age, Indian National, resident of H.
No. 1141, Muxivaddo, Curtorim, Salcete,
Goa. Email: NA & Mob: NA and another

...Applicant

Versus

**THE GOA COASTAL ZONE
MANAGEMENT AUTHORITY, through
its Member Secretary, and others.**

...Respondents

(ABOVE ALL ARE THE REGISTERED ADDRESSES OF THE
PARTIES)

**PRELIMINARY REPLY ON BEHALF OF
RESPONDENT NO: 5**

MAY IT PLEASE THIS HON'BLE TRIBUNAL:-

I, MR. CRUZ VICTORINO CARDOZO, son of late Mr. Issac Cardozo, about 57 years in age, Indian National, married, resident of H. No. 320/A, Tibet, Cavelossim, Salcete, South Goa, Goa, Power of Attorney Holder of the Respondent No: 5 herein state and submit as under:

1. At the outset, I say that till date, I have not been served with the memo of the amended application. Hence, I am unaware as to whether the Appellant/Applicant has really carried out the amendment as per directions of this Hon'ble Tribunal or not. I say that even the coloured pictures as relied by the Applicant have not been provided to me, even some annexures are incomplete. However, by means of abundant caution and without prejudice to my rights and contentions, I am filing my preliminary reply to the application filed by the Applicants purportedly under Section 14 of the National Green Tribunal Act (hereinafter referred to as the NGT Act.



2. I deny each and every averment made in the application under reply and put the Applicant to strict proof thereof. Nothing not specifically denied be deemed to have been admitted for want of traverse.
3. I am filing the present reply for the limited purpose of opposing the grant of relief as sought by the Applicants qua the properties mentioned above.



PRELIMINARY OBJECTIONS

4. I say that the Application filed by the Applicants is not maintainable and reliefs sought by the Applicants cannot be granted to the Applicants under Section 14 of the NGT Act.
5. I say that the application under Section 14 of the NGT Act is not maintainable in as much as the Applicant, in garb of seeking direction against the Respondent No: 1 to “reconsider” and “revise” CZMP for Goa and to include

(Signature)

the lands identified by the Applicant as mentioned in Charts at Exhibit B as Khazan land, are in essence assailing the Approval dated 06.09.2022.

6. I say that the fundamental scheme of the National Green Tribunal Act read with the Coastal Regulations and Environmental Protection Act, the directions, scheme and/or orders passed by the competent authorities are subject matter of Appeal under Section 16 of the National Green Tribunal Act, 2010. Therefore, Original Application instituted purportedly under Sections 3 and 4 r/w Section 14 of the National Green Tribunal Act, 2010 is obviously not maintainable.
7. It is obvious from the reading of the prayers in the application that the Applicant, being aggrieved by the Approval dated 06.09.2022, assails the same by means of the present application. The reliefs sought by the Applicant are omnibus and unsustainable. In garb of seeking



reconsideration and/or revision, the Applicants herein seek to assail the approval dated 06.09.2022 which otherwise are assailable only under Section 16 of the NGT Act.

8. I say that the Application filed by the Applicant is clearly barred under law of limitation and is filed without demonstrating any sufficient cause.

9. It is obvious that in order to wriggle out of the specific bar of limitation casted by the NGT Act, the Applicants have cleverly styled, what is in essence an appeal, into an application under Section 14 of the NGT Act.

10. That the Applicant herein has sought an omnibus relief in the present application which cannot be granted particularly on the grounds stated by the Applicant in his application.

11. It is apparent that apart from challenging the final CZMP, the Applicant seeks to indirectly assail the guidelines



followed by the Respondent No: 1 herein, which guidelines were framed pursuant to the Orders of this Hon'ble Tribunal.

12.I say that the grounds raised in the application are unsustainable and lack merit and consequently, on this ground alone, the application deserves to be dismissed.

REPLY ON MERITS

13.I say that Respondent No: 5 is in possession of the properties bearing Survey Nos. 3/1, 3/1-A, 3/2, 3/3, 150/1, 150/3, 150/4, 150/4A, 150/5, 150/6, 150/7, 150/8 and 150/9 of Village Cavelossim, Salcete, Goa and is entitled to deal with and administer the aforesaid properties in the capacity of the owner. Annexed herewith and marked **ANNEXURE R-1 COLLY** are copies of the survey records.

14.I say that Respondent No: 5 was not initially arrayed as a party Respondent in the Original Application No.



42/2023/WZ by the Applicant despite being conscious that the rights of this Respondent No. 5 herein shall be directly prejudiced and/or affected by the outcome of Original Application No. 42/2023/WZ.

15. Vide Order dated 15.09.2023, this Respondent was impleaded as Respondent No. 5 in the present proceeding. Annexed herewith and marked as ANNEXURE R-2 is a copy of the Order dated 15.09.2023 passed by this Hon'ble Tribunal in Original Application No. 42/2023/WZ.

16. Upon being impleaded, this Respondent was constrained to invoke the review jurisdiction of this Hon'ble Tribunal against the Order dated 14.07.2023, passed in Original Application No. 42/2023/WZ and in I.A. No. 95/2023/WZ, whereby this Hon'ble Tribunal deemed it fit to grant the application for condonation of delay filed by the Applicant viz. Mr. Oswald Fernandes and Anr. Annexed herewith and marked as ANNEXURE R-3 is a copy of the Order dated



(Signature)

14.07.2023, passed by this Hon'ble Tribunal in Original Application No. 42/2023/WZ and in I.A. No. 95/2023/WZ.

17. Vide Order dated 21.11.2023, passed in Original Application No.42/2023/WZ and in RA No. 12/2023/WZ, this Tribunal granted liberty to this Respondent to raise objections and/or raise any issue which would have been decided by this Tribunal. Annexed herewith and marked as **ANNEXURE R-4** is a copy of the Order dated 21.11.2023, passed in Original Application No.42/2023/WZ and in RA No. 12/2023/WZ.

18. The Applicant in the Original Application was conscious and aware of the fact that Respondent No: 5 is a necessary and/or at least, proper party in the present proceedings. In fact, the Applicant in the original Application had filed several frivolous litigations against this Respondent.



19.I say that the landed properties bearing Survey Nos: 150/1, 150/5, 150/7, 150/3 and 150/4-A, 150/8 and 150/9 of Village Cavellosim, and are not tidally influenced.

20.I say that with regard to Survey Nos. 3/1-A and 3/2 of Village Cavellossim, the said properties, including the existing authorized structure bearing H. No. 25/2-C situated therein, are used for fishing and related activities. This Respondent's husband viz. Mr. Cruz Cardozo belongs to the fisher folk community and is a member of Association of fishermen viz. *Goenchea Ramponkarancho Ekvott*. This Respondent states that the CRZ Notification mandates protection and promotion of the traditional activities of local communities and that the said properties are directly covered under the said protection. Annexed hereto and marked as ANNEXURE R-5(COLLY) are copies of the Caste Certificate and the Certificate issued by the *Goenchea Ramponkarancho Ekvot* certifying the membership.



(Signature)

21. With regard to Survey Nos. 150/3 and 150/4-A of Village Cavelossim, the Survey Plan of the property 150/3 shows a structure thereby establishing its existence since the years 1972-75, i.e., the time of promulgation of survey records. This Respondent states that somewhere in the year 1982, on account of difficulties faced by the locals, the Village Panchayat resolved to construct a road through the said property for which reason, the existing structure, as shown on the survey plan, was shifted towards the eastern side and is now situated in Survey No. 150/4-A. The same is clear from the Panchayat Resolution of the year 1982. There also exists a wall along the survey boundary. The same has been existing for many decades and acts as a protective barrier. Annexed hereto and marked as **ANNEXURE R-6** is copy of the Panchayat Resolution of the year 1982.

22. With regard to property bearing Survey No. 150/6, the structure bearing H. No. 71 is situated therein which has been in existence for many decades. Vide



resolution dated 29.12.1972, the Village Panchayat granted permission to one Mr. Aires Gomes, who is the husband of Mrs. Luiza D'Souza e Gomes (*i.e., the original owner of Survey No. 150/6 and predecessor in title of Respondent*) to construct a structure. Annexed herewith and marked as **ANNEXURE R-7** is copy of the resolution dated 29.12.1972. Vide another resolution dated 16.03.1982, the Village Panchayat granted repair permission to said Mrs. Luiza D'Souza e Gomes. Annexed herewith and marked as **ANNEXURE R-8** is the copy of the Resolution dated 16.03.1982. The Respondent states that said house and the land appurtenant to it falls within the *Igrez Waddo* as per the Panchayat records. The structure bears H. No. 71 and has been assessed for House Tax which is clear from the House Tax Assessment Register maintained by the Village Panchayat of Cavelossim. Annexed herewith and marked as **ANNEXURE R-9** is a copy of the extract of the Assessment Register. Vide Deed of Sale in year 2012, the Respondent purchased the said landed property



(Signature)

from legal heirs of Mrs. Luiza D'Souza e Gome.
There also exists a wall along the survey boundary.
The same has been existing for many decades and
acts as a protective barrier.

23.I deny that any cause of action arose to Applicant on
06.09.2022 as alleged. I say that Applicant No: 1 herein is
a chronic litigant and has filed several proceedings only
against this Respondent. I say that the Hon'ble High Court
of Bombay at Goa, in Writ Petition No: 233/2022, has in
fact dismissed the petition filed by the Applicant whilst
observing as under:-

*"2. The ratio in the cited judgment, squarely
applies to the facts of the case, in a sense, although,
the proceedings instituted against the Respondent
No. 1, were consequent to complaint by the
Petitioner, he could not establish or demonstrate
that his rights will be affected, in some manner on
account of the decision that may be passed in the
proceedings."*



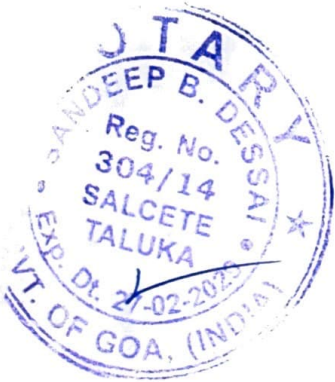
24. Therefore, the application filed by the Applicant is clearly not maintainable.

25. I deny that the Applicant No: 2 is a resident of Cavlossim Village and belong to the fishing community.

26. I deny that preparation of draft CZMP and thereafter, preparation of the final Plan was flawed for the reasons stated by the Applicants herein. I deny that there was non-compliance with the CRZ regulation and/or procedural lapses committed by Respondent No: 3 herein whilst preparing the draft CZMP as alleged.

27. I deny that the CZMP cannot be allowed to stand and the same needs to be revised as alleged.

28. I say that the copies of the plans as relied by the Applicant at paragraph No: 11 of the application have not been provided to this Respondent to offer any comments. I say



(Signature)

that in absence of such plan, this Respondent reserves its rights to file additional reply. In any case, the Respondent No: 3 and 1, being expert bodies in the field, their assessment and/or identification of the eco-sensitive zone cannot be assailed.

29. I deny that any salt pans have been excavated or mud is being dumped in property bearing survey No: 150/4 of Village Cavelossim as alleged. I deny that the whole area of the landed property bearing Survey No: 3/1, 3/2, 3/3 and 150/4, 4-A, 6, 7, 8, 9 and survey No: 150/4 of Village Panchayat of Cavelossim or any part thereof is designated eco-sensitive zone. I say that in absence of a legible copy being provided to me I am unable to make further comments on the same. However, I reserve my right to file an additional reply upon service of such copy.

30. I deny that the Respondent No: 1 herein has not followed proper guidelines for preparation of Coastal Zone Management Plans as alleged.



Date: 07.11.2024

Place: Margao, Goa.



Respondent No. 5

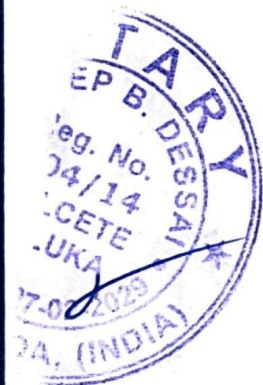
VERIFICATION

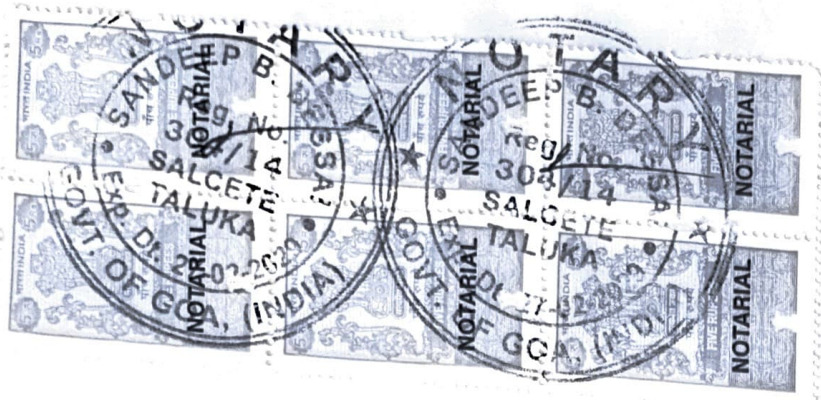
I, **MR. CRUZ VICTORINO CARDOZO**, son of late Mr. Issac Cardozo, about 57 years in age, Indian National, married, resident of H. No. 320/A, Tibet, Cavelossim, Salcete, Goa. the Power of Attorney Holder of the Respondent No. 5 herein above named, do hereby on solemn verification state and submit that the contents of the present Application at Paragraph Nos. 1pt. 2. 3, 5pt, 7pt, 10pt, 11pt. 12pt, 13. 14pt, 15pt, 16pt, 17pt, 18pt. 19, 20, 21, 22, 23pt, 24pt. 25. 26. 27, 28pt, 29 and 30 are true and correct to my personal knowledge and belief and that the contents at Paragraph Nos. 1pt. 4, 5pt, 6, 7pt, 8, 9, 10pt. 11pt, 12pt, 14pt, 15pt, 16pt, 17pt, 18pt, 23pt, 24pt and 28pt are in the nature of legal submissions which I believe to be true and correct.

Solemnly verified at Margao, Goa,
On this 07th day of November, 2024.



DEPONENT





SIGNED BEFORE ME
WHICH I ATTEST

Sandeep B. Dessai
SANDEEP B. DESSAI
NOTARY

SALCETE TALUKA
State of Goa (India)

Reg. No. 12708/2024

Date: 01-11-2024

AFFIDAVIT

I, **MR. CRUZ VICTORINO CARDOZO**, son of late Mr. Issac Cardozo, about 57 years in age, Indian National, married, resident of H. No. 320/A, Tibet, Cavelossim, Salcete, Goa. the Power of Attorney Holder of the Respondent No. 5 herein. do herebyon solemn affirmation state and submit as under:-

1. I say that I have filed the above preliminary reply before this Hon'ble Tribunal.
2. I say that the contents of the above Application at Paragraph Nos. 1pt. 2, 3, 5pt. 7pt. 10pt. 11pt. 12pt. 13, 14pt, 15pt, 16pt. 17pt, 18pt, 19, 20, 21, 22, 23pt, 24pt. 25, 26, 27, 28pt, 29 and 30are true and correct to my personal knowledge and belief and that the contents at Paragraph Nos. 1pt. 4, 5pt. 6, 7pt, 8, 9, 10pt, 11pt. 12pt, 14pt, 15pt, 16pt, 17pt, 18pt, 23pt, 24pt and 28ptare in the nature of legal submissions which I believe to be true and correct.



Sandeep B. Dessai

3. I say that the documents annexed to the above Application are true copies of their respective originals.


4. I say that the contents of the present Affidavit at Paragraph Nos. 1, 2 and 3 above are true and correct to my personal knowledge and belief.

Solemnly affirmed at Margao, Goa.
On this 07th day of November, 2024.


DEPONENT



Solemnly affirmed before me by
Shr/Smt. Cruz, Victorina, Cardozo
Who is identified before me by
Rachgar CNO. 602725256614
On this 07th day of Nov. 20.24


SANDEEP B. DESSAI
NOTARY
SALCETE TALUKA
State of Goa (India)
Reg. No. 12709/2024
Date: 07-11-2024

100007279519



FORM I & XIV

नमुना नं १ व १४

Date: 25/04/2018

Page 1 of 1

Taluka SALCETE

तालुका

Village Cavlossim

गांव

Name of the Field Zambeachem Khazan or Mariana de Santa Cruz

शेताचें नांव

Survey No. 3

सर्वे नंबर

Sub Div. No. 1

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.07.75	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.07.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.25	0000.00.25	0000.08.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Joaquim Manuel Gomes			
2	Sevana Zemira Jacques		69383	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-ऱ्याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-ऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Copy applied for as on 25/04/18
 Copy Ready on 25/04/18
 Receipt No. 7383
 Fees received Rs. 45/- (Rupees Forty five Only)
 Mamlatdar Salcet



FORM I & XIV

नमुना नं १ व १४

Date: 05/01/2017

Page 1 of 1

Taluka	SALCETE	Survey No.	3
तालुका		सर्वे नंबर	
Village	Cavelossim	Sub Div. No.	1-A
गांव		हिस्सा नंबर	
Name of the Field	Zambeachem Khazan or Marianha de Santa Cruz	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.13.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.13.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण	Remarks शेरा
0000.00.00	0000.00.00	0000.00.00	0000.13.00	as per order passed by the Dy. Collector & S.D.O.-I, Salcete, Margao in Partition case No. LRC/PART/Cavelossim/296/2016/1/7977 dtd.

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	30/09/2016 RS. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Sevana Zemira Jacques		68188	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्राि	Remarks शेरा
	-----Nil-----								

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.

OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
28/1/2001 - P.O. (7378)
DATED 22/10/2004
Ethix Infocom Private Limited
Place: Margao-Goa



Date : 18/08/2021

नमूना नं 1 व 14

Page 1 of 1

Taluka	SALCETE	Survey No.	3
तालुका		सर्वे नंबर	
Village	Cavelossim	Sub Div. No.	2
गांव		हिस्सा नंबर	
Name of the Field	Zambechem Khazan or Marinha de Santa Cruz	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.71.50	0000.00.00	0000.00.00	0000.00.00	0000.71.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.05.75	0000.00.00	0000.05.75	0000.77.25

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Sevana Zemira Jacques		64302	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

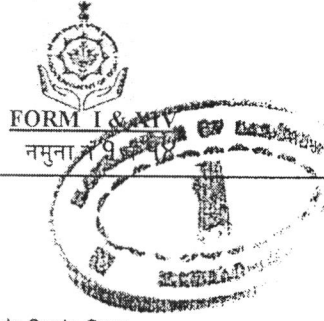
Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत	Unirrigated जिरायत	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mis हे. आर. चौ. मी.	Ha.Ars.Sq.Mis हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mis हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.





Date : 25/04/2018

Page 1 of 1

Taluka SALCETE

तालुका

Village Cavellosim

गांव

Name of the Field Zambeachem Khazan or Marinha de Santa Cruz

शेताचें नांव

Survey No. 3

सर्वे नंबर

Sub Div. No. 3

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.17.50	0000.17.50	0000.17.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No. क्र.सं.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	Sevana Zemira Jacques		64310	

S.No. क्र.सं.	Name of the Tenant कृषाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं.	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं.	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Applied for as on
Ready on
Receipt No. 7383
Fees received Rs. 45/- Rupees. Forty five only.
Mamlatdar Salbet



Date : 17/01/2019

नमूना नं 1 व 14

Page 1 of 1

Taluka	SALCETE	Survey No.	150
तालुका		सर्वे नंबर	
Village	Cavelossim	Sub Div. No.	1
गांव		हिस्सा नंबर	
Name of the Field	Zamheacheno Khazan or Marianhe de Santa Cruz	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.25	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा						
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण				
0000.00.00	0000.00.00	0000.00.00	0000.00.25				
Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियाल	Rs. 0.00	Rent रेंट	Rs. 0.00

S.No.	Name of the Occupant कच्चेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Joaquim Manuel Aires Gomes		64307	
2	Sevana Zemira Jacques			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.





FORM I & XIV

नमुना नं १ व १४

Date : 28/01/2016

Page 1 of 1

Taluka	SALCETE	Survey No.	150
तालुका		सर्वे नंबर	
Village	Cavelossim	Sub Div. No.	3
गांव		हिस्सा नंबर	
Name of the Field	Zambechem Khazan Or Marianhe de Santa Cruz	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	केर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.18.25	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.18.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks	शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total	
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जमीन	एकूण	
0000.12.75	0000.00.50	0000.13.25	0000.31.50	
Assessment :	Rs. 0.00	Foro	Predial	Rent
आकार	फोर	फोर	प्रेदियाल	रेंट
	Rs. 0.00	Rs. 0.00	Rs. 0.00	Rs. 0.00

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कब्जेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Joaquim Manuel Aires Gomes			
2	Sevana Zemira Jacques		64308	

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No.	Remarks
Name of Person holding rights and nature of rights:	फेरफार नं	शेरा
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
Hut owned by Custodio Fernandes		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation	Source of irrigation	Remarks
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	बागायत	जिरायत	नापिक जमीन	सिंचनाचा प्राि	शेरा
					Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	Nature	क्षेत्र	
					हे. आर. चौ. मी.	हे. आर. चौ. मी.	प्रकार	हे. आर. चौ. मी.	
	-----Nil-----								

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

OFFICER IN CHARGE
LAND RECORDS
VIDE GOVERNMENT ORDER
26/1/2001 - RD (7376)
DATED: 22/10/2001
EtiaX Infocom Private Limited
Place: Margao-Goa



Date : 25/04/2018

नमुना नं १ व १४

Page 1 of 1

Taluka SALCETE

तालुका

Village

गांव

Name of the Field Zambeachem Khazan or Marianha de Santa Cruz

शेताचे नांव

Survey No. 150

सर्वे नंबर

Sub Div. No. 4

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden वागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0002.24.00	0000.00.00	0000.00.00	0000.00.00	0002.24.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.12.60	0000.02.00	0000.14.60	0002.38.60

Remarks शेरा

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	F.s. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Joaquim Manuel Gomes			
2	Sevana Zemira Jacques		69384	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights : इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation सिंचनाचा प्राि	Remarks शेरा
					वागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
198919 90	Joaquim Manuel Gomes				0000.00.00	0000.00.00		0000.00.00		

End of Report

For any further inquiries, please contact the Mamlatdar of the concerned Taluka.

Copy applied for 25/4/18
 Copy Ready
 Receipt No. 1383
 Fees received for 45/- Party Fine

(Signature)
 Mamlatdar



FORM I & XIV

नमूना नं १ व १४

Date : 25/04/2018

Page 1 of 1

Taluka SALCETE

तालुका

Village Cavelossim

गांव

Name of the Field Zambeachem Khazan or Marianha de Saqla

शेताचे नांव

Survey No. 150

सर्वे नंबर

Sub Div. No. 4-A

हिस्सा नंबर

Tenure

मत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.04.25	0000.00.00	0000.00.00	0000.00.00	0000.04.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.17.40	0000.00.00	0000.17.40	0000.21.65	as per order passed by the Dy. Collector & S.D.O.-I, Salcete, Margao in Partition case No. LRC/PART/Cavelossim/296/2016/1/7977 dtd.

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेडियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Sevana Zemira Jacques		68187	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars. Sq. Mts हे. आर. चौ. मी.	जिरायत Ha.Ars. Sq. Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars. Sq. Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

as on.....
 Receipt No. 7383 Delivered
 Rs. 45/- (Rupees) 25/04/18
 Mamlatdar
 Only



Date : 18/08/2021

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Taluka SALCETE

तालुका

Village Cavelossim

गांव

Name of the Field Zambeachem Khazan or Marianha de Santa Cruz

शेताचे नांव

Survey No. 150

सर्वे नंबर

Sub Div. No. 5

हिस्ता नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.03.50	0000.00.00	0000.00.00	0000.00.00	0000.03.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.03.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Sevana Zemira Jacques		64303	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.





FORM I & XIV

Date : 18/08/2021

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Taluka SALCETE

तालुका

Village Cavelossim

गांव

Name of the Field Zambeachem Khazan or Marianha de Santa Cruz

शेताचें नांव

Survey No. 150

सर्वे नंबर

Sub Div. No. 6

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.19.00	0000.00.00	0000.00.00	0000.00.00	0000.19.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.19.00

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Sevana Zemira Jacques		64305	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत	Unirrigated जिरायत	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.





Date : 17/01/2019

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Page 1 of 1

Taluka	SALCETE	Survey No.	150
तालुका		सर्वे नंबर	
Village	Cavelossim	Sub Div. No.	7
गांव		हिस्ता नंबर	
Name of the Field	Zambechem Khazan or Marianha de Santa Cruz	Tenure	
शेताचे नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop	Garden	Rice	Khajan	Ker	Morad	Total Cultivable Area
जिरायत	बागायत	तरी	खाजन	कर	मोरड	एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.02.50	0000.00.00	0000.00.00	0000.00.00	0000.02.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब			Remarks शेरा
Class (a)	Class (b)	Total Un-Cultivable Area	Grand Total
वर्ग (अ)	वर्ग (ब)	एकूण नापिक जामीन	एकूण
0000.00.00	0000.00.00	0000.00.00	0000.02.50

Assessment :	Rs. 0.00	Foro	Rs. 0.00	Predial	Rs. 0.00	Rent	Rs. 0.00
आकार		फोर		प्रेडियाल		रेंट	

S.No.	Name of the Occupant	Khata No.	Mutation No.	Remarks
	कळजेदाराचे नांव	खाते नंबर	फेरफार नं	शेरा
1	Joaquim Manuel Aires Gomes			

S.No.	Name of the Tenant	Khata No.	Mutation No.	Remarks
	कुळाचे नांव	खाते नंबर	फेरफार नं	शेरा
1	-----Nil-----			

Other Rights	Mutation No.	Remarks
इतर हक्क	फेरफार नं	शेरा
Name of Person holding rights and nature of rights:		
इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated	Unirrigated	Land not Available for cultivation		Source of irrigation	Remarks
					बागायत	जिरायत	Nature	Area		
वर्ष	लागण करणा-याचे नांव	रीत	मौसम	पिकाचे नांव	Ha.Ars.Sq.Mts	Ha.Ars.Sq.Mts	प्रकार	क्षेत्र	मिचनांचा प्रारि	शेरा
					हे. आर. चौ. मी.	हे. आर. चौ. मी.		हे. आर. चौ. मी.		
1989/1990	Joaquim Manuel Aires Gomes				0000.00.00	0000.00.00		0000.00.00		

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.





Date : 17/01/2019

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Taluka	SALCETE	Survey No.	150
तालुका		सर्वे नंबर	
Village	Cavelossim	Sub Div. No.	8
गांव		हिस्सा नंबर	
Name of the Field	Zambechem Khazan or Marianha de Santa Cruz	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.81.00	0000.00.00	0000.00.00	0000.00.00	0000.81.00

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब	Remarks शेरा		
Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.02.75	0000.00.00	0000.02.75	0000.83.75

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Joaquim Manuel Aires Gomes			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेरा
-----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रित	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत	Unirrigated जिरायत	Land not Available for cultivation नापिक जमीन		Source of irrigation मिचनांचा प्राि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
198919 90	Joaquim Manuel Aires Gomes				0000.00.00	0000.00.00		0000.00.00		

End of Report

For any further inquires, please contact the Mamltdar of the concerned Taluka.





FORM I & XIV

Date : 17/01/2019

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Taluka SALCETE

तालुका

Village Cavelossim

गांव

Name of the Field Zambeachem Khazan or Marianha de Santa Cruz

शेताचें नांव

Survey No. 150

सर्वे नंबर

Sub Div. No. 9

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजत	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.34.75	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.34.75

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरत

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.34.75

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरत
1	Joaquim Manuel Aires Gomes			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरत
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरत
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचतांचा प्रारि	Remarks शेरत
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**INTERLOCUTORY APPLICATION NO.198 OF 2023 (WZ)
IN
ORIGINAL APPLICATION NO.42 OF 2023 (WZ)**

Mrs. Sevana Zemira Jacques Applicant/
Intervenor

In the matter of

Mr. Oswald Fernandes & Ors. Applicants

Versus

The GCZMA, through its
Member Secretary & Ors. Respondents

Date of hearing : 15.09.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant/Intervenor : Mr. Shivan Desai, Advocate along with
Mr. Shivshankar Swaminathan, Advocate

Applicants in O.A. : Mr. Nigel Da Costa Frias, Advocate

Respondents : Ms. Supriya Dangare, Advocate for R-1-GCZMA
Mr. Pushkal Mishra, Advocate for R-2

ORDER

1. From the side of intervenor – Mrs. Sevana Zemira Jacques, this application has been filed for her impleadment as one of the respondents in the Original Application stating that whatever order would be passed in this matter is going to impact on her adversely. The learned counsel for the intervenor has drawn our attention to page 146 of the paper-book, which is Form I & XIV (ownership record), wherein at serial No.2 in column of the name of the occupant, name of the intervenor is written and Survey number recorded is 150 and sub-division 1, which is the property involved in the present Original Application.

2. The learned counsel for the applicant in Original Application does not have any objection to the impleadment of the intervenor. We, therefore, allow this application (I.A. No.198/2023) and direct the applicant to implead the intervenor – Mrs. Sevana Zemira Jacques as respondent No.5 in the Original Application and file the amended memo of Original Application on record. I.A. No.198/2023 is disposed of accordingly.

3. We direct the learned counsel for the applicant to provide copy of the amended Original Application to the learned counsel for the intervenor today only by e-mail and thereafter within four weeks, reply-affidavit shall be filed by the newly impleaded respondent No.5.

4. The service affidavit has been filed by the learned counsel for the applicant today, which is taken on record, as per which the service on all the respondents is sufficient.

5. From the side of respondent No.1 – GCZMA, learned counsel Ms. Supriya Dangare has appeared and prays for four weeks' time to file the reply affidavit. The same is allowed.

6. From the side of respondent No.2 – MoEF&CC, learned counsel Mr. Pushkal Mishra has appeared and seeks four weeks' time to file the reply. The same is allowed.

7. From the side of respondent No. 3 – National Centre for Sustainable Coastal Management and respondent No.4 – Executive Engineer, none has appeared despite sufficient service.

8. Put up this matter (O.A. No.42/2023) for next consideration on 08.12.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

September 15, 2023
I.A. No.198/2023(WZ)

Item No. 4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No. 42/2023(WZ)
I.A. No. 95/2023(WZ)

Mr. Oswald Fernandes & Anr.

.....Applicant(s)

Versus

The GCZMA through its Member Secretary & Ors.

.....Respondent(s)

Date of hearing: 14.07.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Nigel Da Costa Frias, Advocate

Respondent(s) : Ms. Supriya Dangare, Advocate for R-1/GCZMA

ORDER**I.A. No. 95/2023(WZ)**

1. From the side of the applicants, learned Counsel Mr. Nigel Da Costa Frias has appeared.
2. From the side of respondent No.1/GCZMA, learned Counsel Ms. Supriya Dangare has appeared. She has filed reply affidavit to the I.A. No. 95/2023(WZ) (delay condonation), where-in it is submitted that the application is not maintainable as through it, challenge is made to the CZMP, which has been finalized by respondent No. 1/GCZMA and respondent No. 2/MoEF&CC. In this application, challenge is also made to the communication dated 06.09.2022 written by the respondent No. 2/MoEF&CC to the Secretary (Environment), Department of Environment and Climate Change, Government of Goa, where-in it is stated that with

reference to the letter dated 23.08.2022, it is informed that the Coastal Zone Management Plans (CZMPs) of Goa, drawn as per the provisions of the Coastal Regulation Zone (CRZ) Notification 2011, have been approved by the MoEF&CC on the recommendation of the National Coastal Zone Management Authority (NCZMA) in its 45th Meeting held on 01.09.2022, for the State of Goa, which are prepared on 1:25000 scale. Further, it is mentioned that the proposals for the CRZ clearance shall be considered in accordance with the CZMP maps.

3. The learned Counsel for the respondent No. 1 submits that against the said communication, an original application has been moved under Section 14 of the National Green Tribunal Act, 2010, which is not maintainable, rather an appeal would lie against the same because the CZMP has been finalized after due process of law after giving opportunity to file objections to the public at large.

4. Our attention is drawn by the learned Counsel for the applicants to Section 16 of the National Green Tribunal Act, 2010, which is read out before us and it is submitted that in none of the clauses of Section 16 (a to j) is this kind of communication could be challenged. Therefore, appeal is not maintainable and hence he has preferred an original application challenging the said communication.

5. The learned Counsel for the applicants has also drawn our attention to Section 5 of the Environment (Protection) Act, 1986, which is as follows:-

“5. POWER TO GIVE DIRECTIONS.-

Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and

such person, officer or authority shall be bound to comply with such directions.

Explanation--For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

(a) the closure, prohibition or regulation of any industry, operation or process; or

(b) stoppage or regulation of the supply of electricity or water or any other service.”

6. It is argued by the learned Counsel for the applicants that the communication in question would not be covered in the category of directions, which are made challengeable under Section 5 read with Section 3 of the Environment (Protection) Act, 1986 because the explanation makes it clear that as to what kind of orders are challengeable and certainly the said explanation makes it clear that the present communication would not fall in that category, where it could be said to be a direction. We may rely for this on the Judgment passed by the Hon'ble Bombay High Court in the case of *Vanashakti & Anr. vs. Union of India & Ors. (Public Interest Litigation No. 28 of 2021)*, where-in, in para no. 21, following is held:-

“21. *The real concern of the petitioners is that the measures brought about by the impugned notification are insufficient to prevent unscientific and unsustainable development, and ecological destruction, and it is claimed that they are not intended to protect life. The phrase “substantial question relating to environment” appearing in sub-section (1) of section 14 has been defined in clause (m) of sub-section (2) of section 1 of the Environment Act. It reads as follows:*

(m) ‘substantial question relating to environment’ shall include an instance where, -

(i) there is a direct violation of a specific statutory environmental obligation by a person by which, -

(A) the community at large other than an individual or group of individuals is affected or likely to be affected by the environmental consequences; or

(B) the gravity of damage to the environment or property is substantial; or

(C) the damage to public health is broadly measurable;

(ii) the environmental consequences relate to a specific activity or a point source of pollution;”

All the concerns that the petitioners have urged do stand covered by ‘substantial question relating to environment’, and would also include an attempt to enforce their legal rights in the pursuit of protecting the environment; therefore, their plea is squarely covered by section 14(1) of the NGT Act.”

7. In view of above position of law, we are of the view that this original application may be entertained by us.

8. Now, we have to consider as to whether the delay, which has been prayed to be condoned through I.A. No. 95/2023(WZ), may be allowed or not?

9. The learned Counsel for the applicants submits that the communication dated 06.09.2022 could have been challenged within six months, that would expire on 05.03.2023 and thereafter, 60 days is further time at the discretion of this Tribunal after taken into consideration that there was sufficient grounds for delay. The reason has been given for the delay of further 24 days in para nos. 3 & 4 in the delay condonation application, which has not been opposed by the learned Counsel for the respondent No. 1/GCZMA. We find the said ground, which has been taken in the said delay application, to be sufficient and accordingly, we condone the said delay.

I.A. No. 95/2023(WZ) stands disposed of accordingly.

Original Application No. 42/2023(WZ)

10. Grievance of the applicants is that in Survey Nos. 3 and 150 in Village: Cavlossim contain Khazan land which consists of low-lying paddy fields and massive saltpans, which is clearly known as Buffer Zone of Mangroves. The procedural lapses are committed by the NCSCM,

which was engaged by the respondent No. 1/GCZMA to prepare CZMP Map, which has resulted in several Khazan lands/paddy fields in Survey Nos. 150, 3, 4, 5, 6, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 46(p), 48, 49, 52, 53, 54, 55, 56, 58, 72, 74(p), 75, 77, 79, 80, 81, 86, 87, having been shown in settlement zone, which is contrary to the existing land use. Hence, prayer is made for direction to be issued to respondent No. 1/GCZMA to reconsider and revise the CZMP for Goa, which is approved vide Communication dated 06.09.2022 of the respondent No. 2/MoEF&CC.

11. The learned Counsel for the respondent No. 1 has no objection to this original application being admitted. We, accordingly admit the same.

12. Registry is directed to issue Notice to the respondents, returnable within 04(four) weeks.

13. Since learned Counsel Ms. Supriya Dangare accepts notice on behalf of respondent No. 1, hence, notice is waived against respondent No. 1.

14. Applicant is directed to take necessary steps for service to the respondents by both ways (Dasti as well as by Registered Post) and also on available e-mail/WhatsApp and submit service affidavit within one week.

15. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.

16. Respondents are directed to submit their reply affidavit within three weeks and also circulate the same to applicant as also other respondents by available e-mail.

17. Rejoinder, if any, is directed to be submitted within one week thereafter.

18. We find that there are errors in the description of respondent Nos. 2 & 3, which need to be corrected before issuance of the notice. Therefore, the said correction be made by the learned Counsel for the applicants within a period of two days and thereafter only, notices shall be issued by the Registry.

19. Prayer in the present OA is limited to order or direct thereby the Respondent No. 1 to reconsider and revise the CZMP of Village Cavellrossim, Salcete in Goa as approved vide communication dated 6/9/2022 of the respondent No. 2 and to include the existing Khazan Lands and the sand dunes therein.

20. As per CRZ Notification 2011, Annexure-I -Guidelines For Preparation Of Coastal Zone Management Plans – Section V - Revision of Coastal Zone Management Plans – following procedure is defined –

“1. Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.

2. The rectified map would be submitted to MoEF for its record.”

21. In view of the said provision, we direct GCZMA to submit affidavit whether the prayer as stated above can be acceded to.

Put up this matter for further consideration on 15.09.2023

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

July 14, 2023
Original Application No. 42/2023(WZ)
I.A. No. 95/2023(WZ)
P.Kr

Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**REVIEW APPLICATION NO.12 OF 2023 (WZ)
IN
ORIGINAL APATION NO.42 OF 2023 (WZ)**

Oswald Fernandes

.... Applicant

Versus

GCZMA & Ors.

.... Respondents

Date of hearing : 21.11.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant

: Mr. Shivan Desai, Advocate with Mr. Shivshankar
Swaminathan, Advocate**ORDER**

1. This Review Application has been filed by the Review Applicant, who has been directed to be impleaded as respondent No.5 in Original Application No.42 of 2023, praying for review of order dated 14.07.2023 passed in the said Original Application by this Tribunal, on the ground that the finding rendered in that order pertaining to preliminary objections in respect of delay and maintainability of the matter, which have been overruled and the Original Application has been held to be maintainable, is prejudicial to the applicant.

2. We are of the view that since the order dated 14.07.2023, review of which is being sought, was passed prior to the impleadment of respondent/Review Applicant, any finding rendered in that would not be treated to be finding on the Review Applicant and he would be at liberty

to raise any issue which would be decided by us. In view of that, this Review Application stands disposed of.

3. Since Original Application No.42/2023 is already listed for hearing on 08.12.2023, we direct the learned counsel for respondent No.5/Review Applicant to file their reply-affidavit one week prior to the said date with a direction that a copy of the same shall be served on all other parties, who may file rejoinder thereto prior to the next date.

4. Place the matter (O.A.) for hearing on 08.12.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

November 21, 2023
R.A. No.12/2023(WZ)
npj

Annexure R-5 (Colly)

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ANNEXURE 'A'
(Colly)

OFFICE OF THE DY. COLLECTOR & S.D.O., SALCETE
MARGAO - GOA
CASTE CERTIFICATE No. 2017/6932/2/6/8.42/420

READ:

1. Application dated 19/05/2017 of CRUZ VICTORINO CARDOZO.
2. Report No. Sal/Tal/Cavelossim/2017 of Talathi of Cavelossim dated 19/05/2017 countersigned by Magistrate of SALCETE.
3. Self Declaration by - dated: 00/00/0000.
3. Affidavit sworn by the Cruz Victorino Cardozo registered under No.2965/17 dated 12/05/2017, duly executed by Sukhthanker, Notary.
4. Samaj Certificate issued by Goenchea Ramponkarancha Ekvott, dated 17/05/2017.



CERTIFICATE

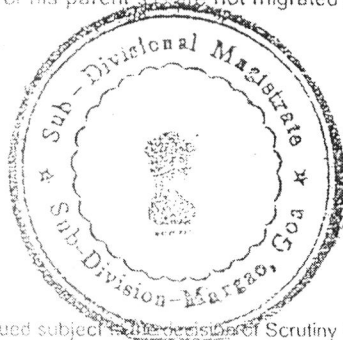
This is to certify that Shri. CRUZ VICTORINO CARDOZO age 51 years S/o Shri. Isac Cardozo R/o H.No:320/B Ward Tibet Village/City Cavelossim Taluka SALCETE District of South Goa, in the State of Goa belongs to the CHRISTIAN KHARVI Community/Caste recognized as Other Backward Classes under the Government of India, Ministry of Welfare, Resolution No. 12011/68-93-BCC (c) dated 10th September 1993 and dated 11th December 1996 respectively, and the resolutions dated 27/10/99 and 6/12/99 of the Ministry of Social Justice and empowerment, Government of India, published in the Gazette of India/ extra ordinary Part I, Section I dated 27/10/99 and 6/12/99 respectively also under Government of Goa Order No. 13/3/84/LAWD/OBC dated 12/6/1987, as amend by the Government Order dated 9/7/1987, Notification No. 13/1/97-SWD dated 3/3/1997 and dated 30/6/2000, Gazette Notification No. 12011/9/2004-BCC dated 16/1/2006 from Ministry of Social Justice and Empowerment, New Delhi, Notification No. 13/13/2003-SWD/7430 dated 29/12/2006, Notification No. 13/13/2003-SWD/1740 dated 25/06/2009.

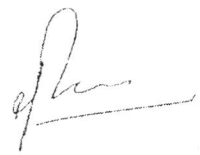
Shri. CRUZ VICTORINO CARDOZO and his/her family ordinarily reside in the H.No:320/B Ward Tibet Village/Town Cavelossim Taluka SALCETE of District South Goa of the State of Goa

It is also certified that, he as on date of issue this certificate does not belongs to persons /section (Creamy layer) mentioned in column 3 of the Schedule to the Government of India, Department of Personnel and Training O.M. No. 36012/22/No 2/EST/STAT/OE/2001-02/(sct) dated 8/9/93 circulated vide O.M.NO. 12-25-92/SWD/Part dated 4/10/95.

Shri. CRUZ VICTORINO CARDOZO or his parent's are not migrated to the State of Goa on or after 19/2/1968.

Place : Margao - Goa
Dated :19/05/2017




(UDAY PRABHU DESAI)
Deputy Collector &
Sub Divisional Magistrate
Margao - Goa

Note:

1. This is a PROVISIONAL CERTIFICATE issued subject to the decision of Scrutiny Committee.
2. The term "ordinarily resides" used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950



GOENCHEA RAMPONKARANCHO EKVOTT



(Ramponkars, Magkars, Cantaikars, Pagelkars)

Regd. under Societies Act, 1860

Reg. No. RS. / 240 / 76

Head Office

FABRICA BLDG.,

CANSULIM P. O. 403 712

SALCETE - GOA

Affiliated to National Fish Workers Forum

New Delhi Reg. No. 487 / 8

ANNEXURE A-3

Petr Ank

Date 17-05-201

TO WHOM IT MAY CONCERN

This is to certify that Shri / Smt. Cruz Victorino Cardozo aged 51 years, son / daughter / wife of Shri. Isac Cardozo residing at H. No. 320/A Tibet, Cavellossim, Salcette, Goa belongs to Other Backward Class i.e. Christian KHARVI Community as notified by the Govt. of Goa vide order No. 13/1/97- SWD dated 31/1/1997 published in Official Gazette Series I No.44 in concurrence with Ministry of Welfare, Govt. of India, Resolution No. 12011/44/96 - BCC dated 6/12/96.

This certificate is issued at the request of Shri / Smt. Cruz Victorino Cardozo in order to obtain caste certificate from Taluka Mamlatdar.

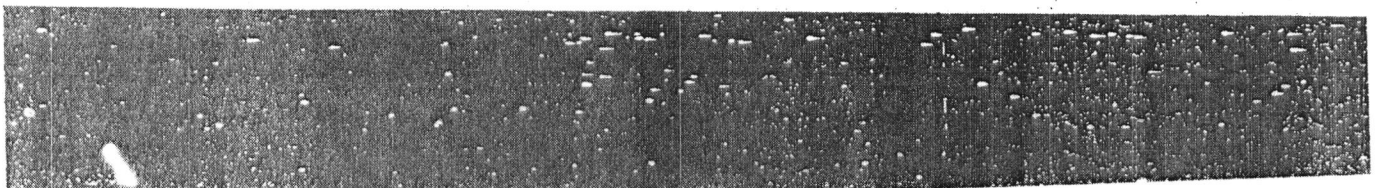
For Goenchea Ramponkarancho Ekvott



[Signature]
President/General Secretary

[Handwritten mark]

ALL GOA FISHERMEN'S UNION




THE MEETING

नोंद

Annexure A-2'

Date

ता.

 Resolution उत्तर 7	 Remarks शेरा 8
<p>but are awaiting the completion of the said left out portion of the road, for this would bring down the cost of construction of the shops. He proposed that Kanchayat should resolve to request the P.W.D. to expedite the completion of the same, without linking the said portion to any other further extension. The above proposal was discussed by the members and the same was passed unanimously.</p> <p style="text-align: center;">15</p> <p>Shri Legarim Miranda brought to the notice of the members that the people of Panharum ward are facing a grave situation due to the unpredicted bombing by the Indian Navy. During the time the people are <u>not allowed access</u> by the existing road. The only outlet is to go by foot ^{or even} during emergency is to go by foot upto Galan Pannona road.</p> <p>He proposed that they resolve to request the Government of Goa, Panharum and take to construction a road linking the ^{existing} road with</p>	

PROCEEDINGS OF

सभेतील कामकाजाची

Meeting No.

सभा नं.

S. No. क्र. नं.	Subject विषय	Proposals & Amendments सुचना अथवा सुधारणा		Particulars of votes मतदानाचा तपशील	
		Name of the proposer & seconder सुचविणाऱ्याचे आणि पाठिंब्या देणाऱ्याचे नांव	Proposal or Amendment सुचना अथवा सुधारणा	for आयुजे	Against विरोध
1	2	3	4	5	6
	Proceedings of the Parity Budget in February, 1982 in the Parity Office				
	Members Present				
	1. Hon. gentleman C. Rodrigues				
	2. " Hon. Lavinia Fernandes				
	3. " Hon. Roderic Rodrigues				
	4. Hon. Virginia Fernandes				
	5. Hon. Leodegario Miranda				
I	To read and confirm the Proceedings of the previous meeting			3	nil
II	To approve the Budget for the financial year 1982-83			5	nil

THE MEETING

नोंद

Date 12-2-1982
ता. १९Resolution
अंशक

7

Remarks
शे.श.

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Meeting held on 12th
9:30 p.m.

①

The Proceedings of the Previous meeting dated 23-1-82 were read and confirmed.

②

The Budget for the financial year 1982-83 was placed before the members of the Panchayat for their necessary suggestions, and after discussion the Budget was approved and passed unanimously as follows for the financial year 1982-83

Receipts

1) Opening Balance	9533.83
2) Grants from Government	
a) Special	10000.00
b) General Matching Grant	10000.00
3) Other Grants	

PROCEEDINGS OF

समंतील कामकाज

Meeting No. 9

सभा नं.

S. No. क्र. नं.	Subject विषय	Proposals & Amendments सुचना अथवा सुधारती		Particulars of vote मतदानाचा तपशील	
		Name of the proposer & secondor सुचविणाऱ्याचे आणि पाठिंब्या देणाऱ्याचे नाव	Proposal or Amendment सुचना अथवा सुधारती	for बाबुने	Agal विर
1	<p>Proceeding of the Panchayat Special meeting New Village Panchayat, Cavlossim. Present Members - Shri Anvelhao Mendes, Shri Natividade Caldeira, Shri Albano Traliquos, Shri Laurianca Abraso, Shri Cecil Penares.</p> <p>Agenda - 1. To read and confirm the proceedings of the previous meet 2. To approve the construction plan for issue license. 3. Any other subject to discuss with permission of the chair</p>				
		Shri Albano Bader. Shri Laurianca Abraso.	Proposal.		

Public Information Officer
Village Panchayat Cavlossim

THE MEETING



तिथि

Date

30/12/19

Resolution	Remarks
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The meeting was held on 30th December 1919 at the office of the Secretary, ...

The minutes of the previous meeting were read and approved. The minutes of the meeting held on 23rd December 1919 were also read and approved.

The Secretary reported that the plan of ...

The Secretary also reported that the ...

The Secretary also reported that the ...

The Secretary also reported that the ...

The Secretary also reported that the ...

The Secretary also reported that the ...

The Secretary also reported that the ...

THE MEETING

नोंद



Date
त.

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Resolution अ.स.व.	Remarks टी.ट.
<p>been produced by the party of plot owner to this Office such as per that there is no objection from Plot-owner.</p>	
<p>ii) works should be executed strictly as per the sanctioned plan.</p>	
<p>Sarpanch also informed to present members that the letter received from S.O. about above plan L.No. PWD/WO XVI/F 30/16/22 dt. 13/12/22 by analyzing 10 points party contact to the S.O. and give some correction on the plan and send solve all that points and after solve that point S.O. send the no-objection by issuing 10 points of above.</p>	
<p>Natividake proposed that S.O. have no-objection than see the above 10 points of L.No. PWD/WO XVI/F 13/27/22-23 dt. 26/12/22 and issue the licence to the party as per the procedure.</p>	
<p>3) <u>Aires Coures Bannemund</u> (Impounded) was proposed 7 Plot owner:- L.No. PWD/WO XVI/F 17/15/22 dt. 15/12/22</p>	
<p>Sarpanch informed to the present member is that there is no-objection by the S.O. on above plan.</p>	
<p>Then <u>Donkanda</u> proposed to issue the licence to above party as per the procedure.</p>	
<p>4) <u>Conceicao Cardoa - Patrecaudem</u> - L.No. PWD/WO XVI/F 17/19/22 dt. 16/12/22.</p>	
<p>Secretary closed out the points raised by S.O. as follows 1. The satisfactory way of disposal of sewage may be provided at your own.</p>	
<p>2. The set back shown in the site plan should be maintained during the construction.</p>	

PROCEEDINGS OF
समिती कर्मकाजाची

Meeting No.
समान

S. No. अ.नं.	Subject विषय	Proposals & Amendments सुचना अथवा दुदस्ती		Particulars of voting मतदानाचा तपशील	
		Name of the proposer & secondar सुचविणान्याचे आणि पाठिबा- देणान्याचे नांव	Proposal or Amendment सुचना अथवा दुदस्ती	For बाबत	Against विषय
		3	4	5	6
		Shri. Nativalekde Rukhmi	Proposal	4	—
		Shri. Albano Fredericks		1	
		Shri. Albano Rosario			
		Shri. Anveliano Mendes	Proposal	4	—
		Shri. Albano Rodrigues			
		Shri. Lauriano Afonso	Proposal	4	—

THE MEETING

नोट



Date

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Resolution उपरोक्त	Remarks ने-रा
<p>There is no other points to discuss here a construction plan Natividad's proposed to issue her license as per Panchayat procedure at with mentioned above crossed points.</p>	
<p>5) <u>Antonio P. Rodriguez, Palwado</u> I No. <u>200/10/10/10/10</u> P. 12/18/72-73 M. December 1972.</p>	
<p>Secretary informed to present members that S.O. sanctioned the plan by mentioned following points: 1. The satisfactory way of disposal of sewage may be permitted at your end. 2. Side set backs shown in the site plan are maintained during the construction.</p>	
<p>There are no points raised by the T.O.</p>	
<p>Antonio Rodriguez proposed to approve the plan and issue the license to the party.</p>	
<p>Sarpanch proposed to approve above 5 plans.</p>	
<p>The above five plans are unanimously approved by the present members.</p>	
<p>6) Sarpanch informed to the present members that S.O. has been sanctioned the R.C. Additional Room of Panchayat building as per I. No. <u>182/17.0/1552/1552/72-73</u> of 13/12/72 without any objection.</p>	
<p>Antonio also proposed to forward the plan to B.D.O. to sanction loan apply under Praramanthe scheme for above purpose and also request to sanction the loan as early as possible.</p>	
<p>It was unanimously approved by the present members.</p>	

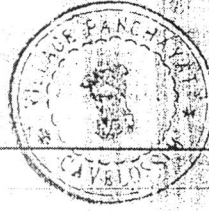
Meeting No. _____
समाज नं. _____

PROCEEDINGS OF
संगीत सुनताजाची

S. No. क्र. नं.	Subject प्रय	Proposals & Amendments सुचना अथवा दुरुस्ती		Particulars of voting मतेदानाचा तपशील	
		Name of the proposer & secondar सुचविणान्याचे आणि वाडिंचा देणान्याचे नांव	Proposal or Amendment सुचना अथवा दुरुस्ती	For याजुने	Against विरुद्ध
		Shri. Albano Rodrigues Smt. Lauriana Afonso	proposal	4	
	Appreciation of President Rodrigues				
		Smt. Lauriana Afonso Shri. Auréliano Mendes	proposal	4	
		Shri. Aureliano Mendes Shri. Natividade Baldeira	proposal	4	

THE MEETING

नं०



Date
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Resolution व्यवस्था	Remarks टिप्पणी
<p>7</p> <p>Ablano also proposed to take the necessary plot for the above work from plot owner by donation or paying the compensative rate of plot and after getting the Govt. immediately publish tender and call the meeting of new members to accept tender and start the work and after completing the room shift Panchayat office in that room could establish the library or any other office in present Panchayat office.</p> <p>It was unanimously approved by the present members.</p>	
<p>2) Secretary read out the application of Mrs. Piedra Rodriguez, regarding construction of one small well in side of her house, 1.50 mtr. high for construction of fabrica Lauriana Alonso proposed to issue her permission to construct the same well.</p> <p>It was unanimously approved by the present members.</p>	
<p>3) Permission to construct hut pillars by Jose Rodriguez Application read out by the secretary and present members Ameliano Mendez proposed that it is not necessary to draw the plan for construction of pillars for him.</p> <p>So Ameliano Mendez proposed to issue him permission for the above application.</p>	
<p>Any other subject with the permission of the chair.</p> <p>To give the closing balance to the Panchayat.</p> <p>Secretary informed to the present members that the opening balance of Panchayat is Rs. 8398-44.</p> <p>(Eight thousand three hundred Ninety eight and paise)</p>	

THE MEETING

39

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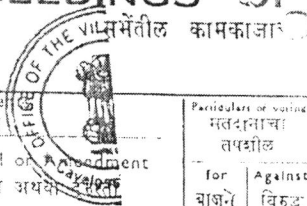
Date
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Resolution उपराव 7	Remarks ध्यान 8
<p>Sixty four only C.B. in Park 8293-68 (Eight thousand two hundred thirtythree and pissa Sixty eight and C.B. on Hand 104-76 (One hundred seventy four and pissa Seventy six only</p> <p>Present members seen the Park book and proposed to unanimously approve.</p> <p>It was unanimously approved by the present members.</p> <p>There is no other subject to discuss in the Panchayat meeting. So the meeting was concluded at 11:30 A.M. with the vote of thanks to the chair.</p>	<p></p>
<p><i>[Signature]</i></p>	<p><i>[Signature]</i></p>
<p>CERTIFIED COPY</p> <p><i>[Signature]</i> Public Information Officer Village Panchayat Cavelossim</p>	
<p></p>	<p></p>

Meeting No.
समा. नं.

PROCEEDINGS OF



S. No. क्र. नं.	Subject विषय	Proposals & Amendments सुचना अथवा सुधारणा		Particulars of voting मतदानाचा तपशील	
		Name of the proposer & seconder सुचविणाऱ्याचे आणि पाठिंब्या देणाऱ्याचे नाव	Proposal or Amendment सुचना अथवा सुधारणा	for बाजूने	Against विरुद्ध
1	2	3	4	5	6
	<p>Proceedings of the V.P. Body Meeting in the Office of V.P. Cawadomin Office</p> <p>The members present were:</p> <ol style="list-style-type: none"> 1) Shri Justiniano C. Rodrigues 2) Sant Virginia Fernandes 3) Shri N. Shama Rodrigues 				
1)	Proceedings of the last meeting held on 12 Feb 1982 were read and approved by the members present.				3 to null
2)	To approve the monthly financial report.	Shri J.C. Rodrigues seconded by Shri Virginia Fernandes			1 to null
3)	To consider the letter from health department regarding the shifting of the sub centre at Carmua to Varca-Orlim	Shri J.C. Rodrigues seconded by Shri Virginia Fernandes			

THE MEETING

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माद

Date
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Resolution
उद्देश

Remarks
धेर

16/3/1982 at 3pm. Held

- 4) Sargent Miranda
- 5) Roque Ponce de Leon

No. 1

The financial report for the financial month February 1981-82 was read, confirmed and approved unanimously

No. 2

The letter from health department No. 885/51 dated 3/3/82 was placed before the members

The sarpanch explained the implication of the shifting of the centre from Carmona to Varca-Orlim. The members fully agreed that the present location is ideal and very much convenient for the residents of the four villages for which the centre is supposed to cater namely the villages of Varca-Orlim & Cavallon. All the members also brought to notice of the sarpanch that the centre was previously located near V.P. office Carmona and latter shifted to

Noted as per letter No. VPC/82/17/3/82

CERTIFIED COPY

[Signature]
Public Information Officer
Village Panchayat Commission

Meeting No.

सभा नं.

PROCEEDINGS OF

सभेतील कामकाज

OFFICE OF THE V.P.

S. No. क्र. नं.	Subject विषय	Proposals & Amendments सुचना अथवा सुध्दा		Particulars of voting मतदानाचा तपशील	
		Name of the proposer & seconder सुचविणाऱ्याचे आणि पाठिंबा देणाऱ्याचे नांव	Proposal or Amendment सुचना अथवा सुध्दा	for भाषणे	Against विरुद्ध
1	2	3	4	5	6
14	To consider the issue of granting A.O.C to the M. Cardozo for her licence.	The secretary placed his reply to the letter from the B.D.O. letter No. S.1/8/81-V.P./75-7 Dated 16/2/82, The reply was letter V.P.C 82/66 Dated 12/3/82 before the V.P. Body for their comments. The objective was to solicit the views of the new V.P. body since the matter was a follow up from the previous V.P. body.		5	All

THE MEETING

नोंद

Date
ता.19
२९Resolution
असलRemarks
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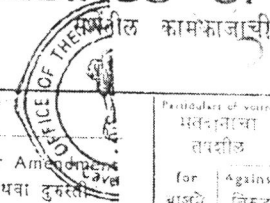
a place near Cornona Orissa border. All these years and even when the shifting was done nobody from any of the four villages complained about the location. Therefore the V.P. Body resolved that the request for shifting the rural health centre from Cornona to Varca was not at all a popular demand ~~and hence~~ from the villages concerned and hence the Corporation should inform the authorities concerned that the present location of the centre should not be shifted ~~to~~ Varca or here.

N. 3

We issue N.O. for the opening of the box house by the said Shri Michael Carbozo of Makbar at Makbar subject to the investigation by the health department of the health of the present and exposed members of the family since ^{young female} a member of the family died of weakness by delayed illness as reported by the residents of the village and also if the present structural condition are permitted by the excise department.

Meeting No.
समा सं.

PROCEEDINGS OF



S. No. क्र. नं.	Subject विषय	Proposals & Amendments सुचना अथवा सुधारणा		Particulars of votes मतदानाचा तपशील	
		Name of the proposer & secondor सुचविषयान्याचे आणि पाठिंब्या देणाऱ्याचे नांव	Proposal or Amendment सुचना अथवा सुधारणा	for बाजूने	Against विरोध
1	2	3	4	5	6
6 (b)	The Tax on Pork or Slaughter and meat sale	Mr. J. Rodrigue seconded by Nolasco Rodrigue	The ferry with all personnel. It was proposed that the tax on pork slaughter and meat sale be based at Rs Sixty as the initial for starting the auction bid. The bidder may collect tax at the of Rs two per animal head		
71	To propose a health Camp in the village	Mr. J. C. Rodrigue seconded by Rogue x Fernand	It was proposed that this fund in collaboration with St Cruz Club of Cavallon and other charitable and social association in the village and a sum of Rs Five Hundred be sanctioned from the V.P. funds to meet the expenditure of		

THE MEETING

नोंद

Date
तर.

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Resolution
उपलव

Remarks
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No 6

The resolution was accepted and passed by all the members unanimously.

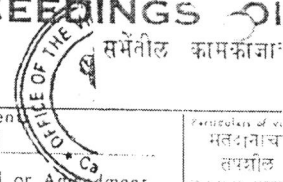
No 7

The resolution was accepted and passed by all the members unanimously.

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१२
१३

Meeting No. _____
सभा नं. _____

PROCEEDINGS OF



S. No. क्र. नं.	Subject विषय	Proposals & Amendments सुचना अथवा दुरुस्ती		Particulars of the मसल्ल्याचा संपर्क	
		Name of the proposer & secondor सुचविणाऱ्याचे आणि पाठिमा द्वेषान्याचे नांव 3	Proposal or Amendment सुचना अथवा दुरुस्ती 4	for याबुद्देल 5	Agai दिर 6
			medicines and/or allied ailment for the purchase of this village. The said Camp may be organized on the month of May and the health depart- ment of Government of Goa be approached for the same.		
a)	To approve Construction plans.	Sarpanch seconded Nalisco Rodrigues.	construction plan of Sant Lucy Alfonso was placed before the V.P. body. The works Committee had visited the site and adopted the plan this very day. The construction plan of San Navedado Alfonso was placed before the V.P. body. The works committee had visited the site and adopted the plan this very day.	5	He
b)					
c)	The Application				

MEETING

Date

19

at

PM

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PM



Remarks
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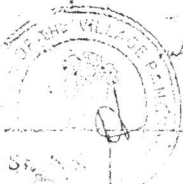
No 8 (a)

Construction plan Smt. ^{Hovigla} Alfuse is hereby approved unanimously subject to condition that Sarpanch may impose as per the laws and rules concerned.

No 8 (b)

Construction plan Smt. ^{Hovigla} Alfuse is hereby approved unanimously subject to condition that Sarpanch may impose as per the laws and rules concerned.

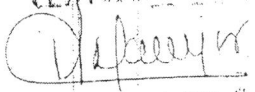
No 8 (c)

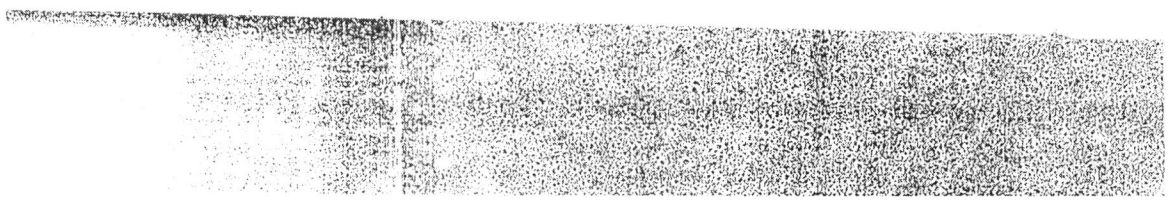


Tegga - Sankaradda

ASSESSMENT

Sl. No.	Name of the tax Payer	House No. of the tax Payer	Name of tax	
			Amount Assessed	
1	2	3	4	5
23	Ganegga Bandoobhar	25 (1)	7	50
24	Karimona Bandoobhar	25 (2)	7	50
25	Kulnina Milk	26	2	50
26	Upana Milk	27	2	50
27	Samotry	28		
28	church	29		
29	rice	30		
30	Vasobhona Rodrigues	31	7	50
31	Manana Rodrigues	32	12	50
32	Francisco S Rodrigues	33	15	50
33	Martha Kobbello	34	7	50
34	Maria Lina Kobbello	35	5	50
35	Francisco S. Rodrigues	36 (1)	25	50
36	Aranyla Rodrigues	36 (2)	25	50
37	Krushna Marajkar	37	4	50

CERTIFIED COPY

 Public Information Officer
 Village Panchayat Office




 FORM
 ASSESSMENT

	Name of the tax Payer 2	House No. of the tax Payer 3	Name of tax Amount Assessed 5	
			4	5
42	Pete Alpinoro	43	25	00
43	Vitor Rodrigues	39	10	00
44	Serleanna Costa	40	5	75
45	Caetano Rodrigues	41	4	00
46	Reginaldo Fernandes	42	5	00
47	Alberto Rebelles	43	25	00
48	Maria Beatriz Lima	44	7	50
49	Domingos Baptista	45	3	00
50	Marcos Aguiar	46	1	75
51	Agnelo Pereira	47	20	00
52	Zelia Rodrigues	48	17	50
53	Andre Rodrigues	49	3	75
54	Maria Zilda Rodrigues	50	10	00
55	Eufemiana Rodrigues	51	5	00
56	Sebastião Vaz	52	5	00
			166	25



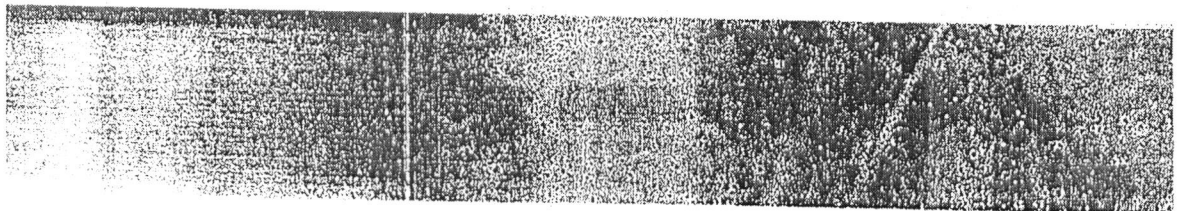
ASSESSMENT F

Sr. No.	Name of the tax Payer	House No. of the tax Payer	Name of tax	
			Amount Assessed	
1	2	3	4	5
57	Satjavanti Kotlekar	53 (1)	6	25
58	Antonio X Leita	55 (2)	3	75
59	Mariazinha Leitia	53 (3)	5	75
60	Remedias Mendes	54	15	00
61	Simao Nunes	55	10	00
62	Amalia dos Reis	56	20	00
63	Francisco Pereira	57	3	75
64	Fernando Rodrigues	59	5	00
65	Miguel Rodrigues	59	7	50
66	Mateus Vicente Fernandes	60	7	50
67	Augusto Pereira	61	2	50
68	Antonio A. Pereira	62	2	50
69	Albano ^{Oruils} Dias Rodrigues	63	8	75
70	Albano Rodrigues	64	1	50
71	Hermencia Rodrigues	65	10	00

10525 ✓



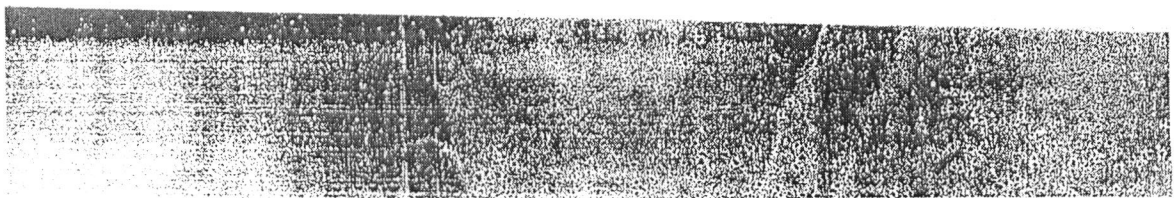
Sl. No.	Name of the tax Payer	House No. of the tax Payer	Name of tax	Amount Assessed
1	2	3	4	5
70	Luzia Dias (Suvarna)	66 (1)		15 00
73	Antonio Dias	66 (2)		12 75
74	Juliet Dias	66 (3)		10 00
75	Esprezinha Alphonso	67 (1)		3 25
76	Rosy Fernandes	67 (2)		9 00
77	Filipe Rebelto	68		7 50
78	Jepulito Silva	69		10 00
79	Raimundo Silva Castano Silva	70 (1)		
80	Castano Silva	70 (2)		
81	Castano Silva	70 (3)		20 00
82	Castano Silva	70 (4)		
83	Castano Silva	70 (5)		
84	Castano Silva	70 (6)		
85	Luzia Gomes	71		12 00
85	Anant Chodhakar	72		4 00
				93 00 ✓





ASSESSMENT

Sr. No.	Name of the tax Payer	House No. of the tax Payer	Name of tax		Amount Assessed
			4	5	
81	Castano Silva	73 (1)	12	50	
88	Castano Silva	73 (2)			
89	Veronica Robello	74 (1)	15	00	
90	Veronica Robello	74 (2)			
91	Rozinha Redrigues	75	10	00	13
92	Adalzinha Redrigues	76	10	00	14
93	Houaina Hermozinho Redrigues	77	20	00	
94	Eustachio Pereira	78	25	00	
95	Clara Maria S. D. Redrigues	79	12	50	15
96	Clara Redrigues	80	5	00	
97	Bazilio Redrigues	81	8	00	7
98	Luiz Antonio Dias	82	20	00	
99	Dou's A. Dias	83	17	50	
100	Leopoldina Alphonso	84	25	00	
101	Eulalia Alphonso	85	1	50	
			179	00	



COLLECTION REGISTER

संग्रहण रजिस्टर

क्र.सं.	दिनांक	विवरण	D की रकम	Balance at the end of the year या अखेर बाकी राहिलेली रक्कम			Remarks शेवत
				A च Current धकड्यांक	B च Current चाक	C ची Total एकूण	
					3.00	3.00	
				40.00	20.00	60.00	
16/11/17		10.00	23.00				
				22.50	15.00	37.50	
					10.00	10.00	
					5.00	5.00	
16/11/17		20.00	20.00	40.00			
18/10/17		5.00	25.00				
					2.50	2.50	
			10.00	2.00			
				20.00	0.00	20.00	

Yagna Sircuade

FORM No. 1

DEMAND

Sr. No. क्र. नं.	Name of Tax Payer कर देणान्याच नाव	Reference Sl. No. of the Regulation/ Assessment क्र. (शिर्षक) दर आदेशात क्रमांक	Assessment Year वर्ष	Charges Demand मजाल मात्रा	Remission Rate दर जात	Total Demand एकूट मात्रा
27	Ganusa Baudalkar	25(1)	1970	7.50		7.50
28	Nansima Baudalkar	25(2)	1970	7.50		7.50
29	Raktuni Kalle	26	1970	2.00		2.00
30	Utpara Kalle	27	1970	5.00		5.00
31	Comelawip	28	1970	1.00		1.00
32	Church	29	1970	1.00		1.00
33	Reli Kalle	30	1970	1.00		1.00
34	Verodiana Rodrigues	31	1970	2.00		2.00
35	Mariaulda Rodrigues	32	1970	2.00		2.00
36	Jesuina Rodrigues	33	1970	2.00		2.00
37	Martha Rebello	34	1970	2.50		2.50
38	Maria Lina Rebello	35	1970	2.00		2.00
39	Francoise Rodrigues	36(1)	1970	2.00		2.00
40	Orcajete Rodrigues	36(2)	1970	2.00		2.00
41	Krusca Morajkar	37	1970	4.00		4.00
			397	50		397.50

दारा अर्थात्

Sl. No.	NAME OF TAX PAYER कर देणाराचे नाव	Reference Sr. No. in the Register of Assessment कर राजस्व- दीर्घ आचारीत क्रमांक नं.	Arrears Demand यत्नाकी दावा	Current Demand प्रचलित दाना	Remission/ Suspension (Any दुरु/अव- काही/अव- लयास)	Total Amount due Col. 4+5-6 एकूण रकम रेषे क्रम (4+5-6)
		3	4	5	6	7
42	Victor Alfonsa	38	358.00	25.00		25.00
43	Victor Rodriguez	39	-	10.00		10.00
44	Sebastião Costa	40	-	3.75		3.75
45	Carolina Rodrigues	41	-	4.00		4.00
46	Regina da Conceição	42	-	5.00		5.00
47	António Costa	43	-	25.00		25.00
48	Maria Antónia Dias	44	-	7.50		7.50
49	Domingos Baptista	45	-	3.00		3.00
50	Marcos Soares	46	-	1.25		1.25
51	Agneta Moura	47	-	20.00		20.00
52	Felisa Rodrigues	48	-	17.50		17.50
53	António Rodrigues	49	13.50	3.75		17.25
54	Manoela Rodrigues	50	-	10.00		10.00
55	Enfermeira Rodrigues	51	-	5.00		5.00
56	Regina Lourenço	52	-	5.00		5.00

370.00

क्र. सं. ८

COLLECTION REGISTER

श्री. फलदा रकमका राजस्तर

Receipt no. & date रसीद नंबर व तारीख ८	Total amount collected कुल भेजेले एकूण रकम			Balance at the end of the year वर्ष अखेर बाकी राखिलेले रकम			Remarks टीपा
	A अ Arrears अकबाकी	B ब Current चालू	C सी Total एकूण	A अ Arrears अकबाकी	B ब Current चालू	C सी Total एकूण	
	9	9	9	10	10	10	
15/12/2018	5.00	7.50	12.50				
				15.00	2.50	22.50	
				3.00	2.50	5.50	
					2.50	2.50	
				2.50	7.50	3.00	
21/6/2019		12.50	12.50				
				15.00	15.00		
				2.50	7.50		
				2.50	5.00	2.50	
11/12/2018	20.00	25.00	45.00				
				15.00	25.00	125.00	
10/12/2018	2.50	4.00	6.50				
			76.50				

COLLECTION REGISTER

414

गा.स. कल्याण, तालुका, जिल्हा

दिनांक Date	Total amount collected एकूण एकत्रित रक्कम			Balance at the end of the year संपूर्ण वर्षाचा शेवटचा बाकी राशि			Remarks टीपा
	A अ Affects यकबाही	B ब Current चालू	C सी Total एकूण	A अ Affects यकबाही	B ब Current चालू	C सी Total एकूण	
8	9	10	11	12	13	14	15
24/10		20.00	25.00				
					10.00	10.00	
25/10/10		3.00	3.75				
25/10/10		1.00	4.00				3.75 (Cash) Payment - refunded
					5.00	5.00	
26/10/10		2.00	2.00				
27/10/10		7.50	7.50				
28/10/10		3.00	3.00				
					11.25	11.25	
29/10/10		2.00	2.00				
					17.50	17.50	
30/10/10	9.00		9.00	4.50	3.75	8.25	
					10.00	10.00	
					5.00	5.00	
					5.00	5.00	
	9.00	8.25	17.25				

FORM NO. 1
DEMAND

Sr. No. क्र. नं.	Name of Tax Payer कर देणान्याचे नांव	Reference Sr. No. in the Register of Assessments क्र. सं. रजिस्ट्रार शेड भाग 100 अनुक्रम नं.	Arrears Demand अधीकृत राशि	Current Demand मूख्य राशि	Penalties Suspension of Arrears कर देणे बाधित राशि	Amount Due कर देणे बाधित राशि
1	2	3	4	5	6	7
57	Salvatore Leticia	53 (1)	570-00	620		620
58	Antonio X. Seixas	53 (2)	-	3-75		3-75
59	Mariquina Seixas	53 (3)	1-25	3-75		5-00
60	Kenneth Magidat	54	2-20-00	15-70		17-90
61	Simas Nunes	55	-	10-00		10-00
62	Amalia Caldera	56	1-7-00	20-00		21-70
63	Francisco Pereira	57	-	3-75		3-75
64	Fernando Rodrigues	58	5-00	5-00		10-00
65	Miguel Rodrigues	59	-	7-50		7-50
66	Vicente Fernandes	60	-	7-50		7-50
67	Augusto Pereira	61	-	2-50		2-50
68	Antonio L. Pereira	62	-	2-50		2-50
69	Bonelas Dias	63	2-8-00	8-75		11-55
70	Albano Rodrigues	64	-	7-50		7-50
1	Henrieta Rodrigues	65	5-00	10-00		15-00
			41675			

	8	9	10	11
12/31/50		6.25	6.25	—
1/1/51		3.75	3.75	—
2/1/51	1-25	3.75	5.00	—
			2.00	15.00
				35.00
3/1/51		10.00	10.00	—
4/1/51	7-50	20.00	20.50	—
5/1/51		3.75	3.75	—
			5.00	5.00
				10.00
				7.50
				7.50
6/1/51		7.50	7.50	—
				2.50
				2.50
				2.50
7/1/51	8.00	8.75	16.75	—
				1.50
				1.50
			5.00	10.00
				15.00
				7.50
				7.50

Sl. No.	Name of the Debtor विपणनी नाम	Reference No. in the Register of Assessment कर रजिस्ट्री- पुंज आरहित क्रमांक	Arrears Demand पकवाकी रकम	Current Demand मुकलित रकम	Arrears & Current Demand कुल रकम	Total Demand कुल रकम (4+5)
72	Antonio Dias (Quina)	66(1)	416-75	15-00	431-75	431-75
73	Antonio Dias	66(2)	3-75	3-75	7-50	7-50
74	Juarez Dias	66(3)	—	10-00	10-00	10-00
75	Rafaela Afonso	67(1)	—	3-75	3-75	3-75
76	Rafaela Afonso	67(2)	1-00	3-75	4-75	4-75
77	Felipe Leble	68	—	7-50	7-50	7-50
78	Sebastião D. Silva	69	10-00	10-00	20-00	20-00
79	Caetano Silva	70(1)	}	10-00	10-00	10-00
80	Caetano Silva	70(2)				
81	Caetano Silva	70(3)				
82	Caetano Silva	70(4)				
83	Caetano Silva	70(5)				
84	Caetano Silva	70(6)				
85	Luiza Gomes	71	—	2-00	2-00	2-00
86	Luiza Gomes	72	—	4-00	4-00	4-00

432-00

Office of the Magistrate, District of ...			Office of the Magistrate, District of ...		
A. अ.	B. अ.	C. अ.	A. अ.	B. अ.	C. अ.
Arrears	दुर्गम	Total	Arrears	दुर्गम	Total
रकम	रकम	रकम	रकम	रकम	रकम
	6.25	6.25			
16/11/50	3.75	3.75			
50/16/11/50	3.75	5.00			
			2.50	0.00	3.00
16/11/50	10.00	10.00			
8/2/11/50	2.00	2.00			
16/11/50	3.75	3.75			
			5.00	5.00	10.00
60/16/11/50	7.50	7.50			
			2.00	2.00	4.00
			2.00	0.00	2.00
6/11/50	8.75	16.75			
		258.00			
		20.00			

FORM NO. 1
DEMAND AND RECEIPT

Sr. No. क्र. नं.	Name of Tax Payer कर देणाराचे नाव	Reference No. of the Register of Assessments मा. बा. कर देणाऱ्यांचा माल. क्र. नं.	Assessment Year वर्ष	Current Demand वर्तमान माग	Balance Demand बाकी माग
87	Caetano Silva	73(1)	1950-51		
88	Caetano Silva	73(2)	1950-51	12-00	
89	Veronica Rebello	74(1)	1950-51	15-00	
90	Veronica Rebello	74(2)			
	Rosa Maria Rodrigues	75		10-00	10-00
92	Adalberto Rodrigues	76		10-00	10-00
93	Honoraria Rodrigues	77		10-00	10-00
94	Cristovam Pereira	78		10-00	10-00
95	Clementina S. Rodrigues	79		10-00	10-00
	Olivia Rodrigues	80		5-00	5-00
	Basilio Rodrigues	81		5-00	5-00
	Luzelaine Dias	82		20-00	20-00
	Dona C. P. S.	83		15-00	15-00
96	Leopoldina Gomes	84		25-00	25-00
	Eulalia Afonso	85		1-50	1-50
			1950-51	60	60-00

Agrofa Betty Das Gaur

FORM NO. 8

DEMAND AND 421

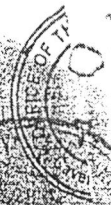
राता आणि

Name of Tax Payer करदाताचे नाव	Reference Sl. No. in the Register of Assessment करांजिस्टरी- वाम-आधारित क्रमांक नं.	Arrears Demand पकडकी राता	Current Demand प्रचलित राता	Remission Suspension Penalty पट्टे बरे नसले अस- ल्यात	Total Amount due Col. 4+5-6 एकूण रकम आत फलन (4+5-6) ७
<i>Santata ferasda</i>	86	153.25	153.25		7.50
<i>Helena Das</i>	87		20.00		20.00
<i>Pratima ferasda</i>	88		6.25		6.25
<i>Hemant S. Das</i>	89		6.25		6.25
<i>Subhakar Khera</i>	90		9.25		9.25
<i>Umapada P. Das</i>	91	9.00	9.25		18.25
<i>Manabha ferasda</i>	92		5.00		5.00
<i>Pratima ferasda</i>	93		5.00		5.00
<i>J. K. Das P. Das</i>	94		7.50		7.50
<i>Haris P. Das</i>	95	13.75	20.00		33.75
<i>Madan Choudhary</i>	96		5.00		5.00
<i>Umapada P. Das</i>	97	4.00	5.00		9.00
			15.00		15.00
			1.25		1.25
		60	6.25		10.25

फॉर्म नं. ८

COLLECTION REGISTER

गोळा फेलेल्या रकमचा रजिस्टर



Receipt no. & date रसीद नंबर ६ तारीख ८	Total amount collected एकूण केलेली एकूण रकम			Balance at the end of the year वर्ष संपल्यानंतर राहिलेली रकम			Remarks टीप
	A अ Arrears ९ अकबाकी	B ब Current ९ ब	C सी Total ९ क	A अ Arrears १० अकबाकी	B ब Current १० ब	C सी Total १० क	
				15.00	12.00	27.00	
				15.00	15.00	27.00	
					10.00	10.00	
					10.00	10.00	
25/11/16		20.00	20.00		25.00	25.00	
					12.00	12.00	
26/11/16		15.00	5.00		5.00	5.00	12
17/11/16		20.00	20.00				
19/11/16		12.00	1.00				
18/11/16		1.50					



FORM NO. 8
DEMAND AND

दामा वयापि

Sr. No. क्र. नं.	Name of Tax Payer कर देणाऱ्याचे नांव	Reference No. in the Register of Assessment कर-वजिरीत-सिद्ध आधारीत क्रमांक नं.	Annual Demand सकसाफी दामा	Current Demand प्रसजित दामा	Remission Subsidy if any सूट वगैरे कडी वसूल व्याप	Total Amount due एकूण रक्कम देणे केली (RS-25)
117	Izabela Pereira	101	₹ 24.00	8.75		32.75
118	Martinho Fernandes	102		28.00		28.00
1	Melina Pereira	103		3.75		3.75
20	Cristina Pereira	104		6.25		6.25
07	Estevan Pereira	105		5.00		5.00
1	Martinho Fernandes	106	9.00	1.25		10.25
3	Jacob Pereira	107		11.25		11.25
	Caetano Fernandes	108		2.00		2.00
	Rogercio Maudole	109(1)	50.00	21.00		71.00
	Rogercio Maudole (born of Jy. de Jesus) deceased	109(2)	12.00			12.00
	Toni A. Alphonso	110(1)		15.00		15.00
	Toni A. Alphonso	110(2)				
	Américo Barreto	111		3.75		3.75
	Pundarik Chadukan	112		15.00		15.00
	Almeida Druz	113(1)	8.50	2.50		11.00
			(58.40)			

CERTIFIED COPY
[Signature]
[Stamp]